

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No.201**  
**Appeal No 491/252/ND/2020**

**IN THE MATTER OF:**

<b>Mahender Kumar</b>	...	<b>Applicant/Petitioner</b>
<b>Versus</b>		
<b>Registrar of Companies</b>	...	<b>Respondent</b>

**Under Section: 252 (3)**

**Order delivered on 26.03.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,  
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:** CS Amrendra Kumar Singh for Appellant, Mr Puneet Rai Senior Standing Counsel and Ms Adeeba Mujahid Junior Standing Counsel for IT, Mr. Alok Pandey for ROC Delhi

**ORDER**

Ld. Counsel for the Appellant is present. Ld. Counsel appearing for the IT Department submitted that the Department has given no objection. None appeared for the AROC.

On perusal of our last Order, we notice that the AROC was directed to share the diary No. with the Court Officer but even today the report of the AROC is not on the record. AROC is directed to remove the default if any and ensure uploading of the report before the next date of hearing.

List the matter on 16.04.2021.



**(L.N. GUPTA)  
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)**